IN THE CENTRAL ADMINISTRATIVE TRIEUMAL, JAIPUR BENCH, JAIPUR

Date of decision: 18-12-1995

CF No. 76/95 (OA No. 675/92)

Nand Kishore

.. Petitioner

VERS US

L.C.Ram and others

.. Respondents

CORAMS

HON'BLE MR. GOFAL KRISHMA, VICE CHAIRMAN HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER(!)

For the Petitioner

.. Mr.S.Kumar

For the Respondents

.. Mr. V.S.Gurjar

ORDER

PER HON'BLE MR. GODAL KRISHNA, VICE CHAIRMAN

In this Contempt Petition under section 17 of the Administrative Tribunals Act, 1985, Petitioner Nand Kishore has stated that the respondents by not carrying out the directions of the Tribunal issued in OA No. 675/92(OA)557/90) decided on 21-9-94, have committed contempt of court.

- 2. We have heard the learned counsel for the parties and have gone through the records.
- 3. It is evident from the communication at Annexure-R1 dated "May, 1995" that in terms of the directions of the Tribunal, the case of the petitioner was considered but he was not found suitable for re-engagement in service. We find that the directions issued by the Tribunal have been complied with.
- 4. In the result, this contempt petition is dismissed. Notices issued are discharged.

(O.P.Sharma)

3

Member (A)

(Gopal Krishna)
Vice-Chairman